

- (ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. DE-97-2014, dated the 27th June, 2014, publishing the Revised Dentists (Code of Ethics) Regulations, 2014, under sub-section (4) of Section 20 of the Dentist Act, 1948. [Placed in Library. *See* No. L.T. 646/16/14]
- (iii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare and Family Welfare Notification No. G.S.R. 508 (E), dated the 18th July, 2014, publishing the Food Safety and Standards (Amendment) Rules, 2014, under Section 93 of the Food Safety and Standards Act, 2006. [Placed in Library. *See* No. L.T. 647/16/14]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the National Institute of Naturopathy (NIN), Pune, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* No. L.T. 758/16/14]

**I. Notification of the Ministry of Finance and the Ministry of Corporate Affairs**

**II. Report and Accounts (2013-14) of NABARD, Mumbai and related papers**

**III. Annual Report (2013-14) of SEBI, Mumbai and related papers**

**IV. Report and Accounts (2012-13) of SPMCIL, New Delhi and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE OF THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-
  - (1) G.S.R. 686 (E), dated the 14th October, 2013, publishing “The coinage of Twenty Rupees and Five Rupees Coins to Commemorate the Occasion of 125th BIRTH ANNIVERSARY OF MAULANA ABUL KALAM AZAD”, Rules, 2013.
  - (2) G.S.R. 782 (E), dated the 18th December, 2013, publishing “The coinage of Twenty Rupees and Five Rupees Coins to Commemorate the Occasion of “ACHARYA TULSI BIRTH CENTENARY”, Rules, 2013.

- (3) G.S.R. 73 (E), dated the 31st January, 2014, publishing “The coinage of One Hundred Rupees and Five Rupees coins to commemorate the occasion of 175th BIRTH ANNIVERSARY OF JAMSETJI NUSSEERWANJI TATA, Rules, 2014”.
- (4) G.S.R. 102 (E), dated the 21st February, 2014, publishing “The coinage of Sixty Rupees and Ten Rupees coins to commemorate the occasion of DIAMOND JUBILEE OF COIR BOARD, Rules, 2014”.

[Placed in Library. See No. L.T. 664/16/14]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) G.S.R. 434 (E), dated the 8th July, 2014, publishing the Foreign Exchange Management (Export of Goods and Services) (Second Amendment) Regulations, 2014.
- (2) G.S.R. 435 (E), dated the 8th July, 2014, publishing the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Seventh Amendment) Regulations, 2014.
- (3) G.S.R. 436 (E), dated the 8th July, 2014, publishing the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Ninth Amendment) Regulations, 2014.
- (4) G.S.R. 488 (E), dated the 11th July, 2014, publishing the Foreign Exchange Management (Permissible Capital Account Transactions) (Amendment) Regulations, 2014.
- (5) G.S.R. 489 (E), dated the 11th July, 2014, publishing the Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2014.

[Placed in Library. See No. L.T. 663/16/14]

- (iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 358 (E), dated the 27th May, 2014, publishing the Pension Fund Regulatory and Development Authority (Appeal to Securities Appellate Tribunal) Rules, 2014, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013

[Placed in Library. See No. L.T. 662/16/14]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda on the Notifications:—

- (1) G.S.R. 525 (E), dated the 23rd July, 2014, amending Notification No. G.S.R. 315 (E), dated the 12th April, 2010, to insert certain entries in the original Notification.
- (2) G.S.R. 526 (E), dated the 23rd July, 2014, amending Notification No. G.S.R. 275 (E), dated the 26th April, 2013, to insert certain entries in the original Notification.
- (3) G.S.R. 527 (E), dated the 23rd July, 2014, amending Notification No. G.S.R. 897 (E), dated the 15th December, 2009, to insert certain entries in the original Notification.
- (4) G.S.R. 528 (E), dated the 23rd July, 2014, amending Notification No. G.S.R. 425 (E), dated the 16th June, 2009, to insert certain entries in the original Notification.
- (5) G.S.R. 529 (E), dated the 23rd July, 2014, amending Notification No. G.S.R. 399 (E), dated the 10th June, 2009, to insert certain entries in the original Notification.
- (6) G.S.R. 535 (E), dated the 24th July, 2014, seeking to levy anti-dumping duty on imports of specified Rubber Chemicals, originating in, or exported from the People's Republic of China and Korea RP for a period of five years from the date of publication of this Notification.
- (7) G.S.R. 541 (E), dated the 25th July, 2014, seeking to levy provisional anti-dumping duty on imports of 'Purified Terephthalic Acid' (PTA) including its variants - Medium Quality Terephthalic Acid (MTA) and Qualified Terephthalic Acid (QTA), originating in, or exported from the People's Republic of China, European Union, Korea RP and Thailand for a further period of six Months from the date of publication of this Notification.

[Placed in Library. For (1) to (7) *See* No. L.T. 666/16/14]

- (v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 82 (E), dated the 10th February, 2014, publishing the Customs Baggage Declaration (Amendment) Regulations, 2014, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum on the Notification. [Placed in Library. *See* No. L.T. 669/16/14]
- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:—

- (1) G.S.R. 252 (E), dated the 1st April, 2014, publishing Companies (Issue of Global Depository Receipts) Rules, 2014.
- (2) G.S.R. 249 (E), dated the 1st April, 2014, publishing the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014.
- (3) G.S.R. 248 (E), dated the 1st April, 2014, publishing the Companies (Registration of Charges) Rules, 2014.
- (4) G.S.R. 247 (E), dated the 1st April, 2014, publishing the Companies (Inspection, Investigation and Inquiry) Rules, 2014.
- (5) G.S.R. 246 (E), dated the 1st April, 2014, publishing the Companies (Audit and Auditors) Rules, 2014.
- (6) G.S.R. 260 (E), dated the 2nd April, 2014, publishing the Companies (Management and Administration) Rules, 2014.
- (7) G.S.R. 259 (E), dated the 2nd April, 2014, publishing the Companies (Appointment and Qualification of Directors) Rules, 2014.
- (8) G.S.R. 257 (E), dated the 2nd April, 2014, publishing the Companies (Authorised to Registered) Rules, 2014.
- (9) G.S.R. 256 (E), dated the 2nd April, 2014, publishing the Companies (Acceptance of Deposits) Rules, 2014.
- (10) G.S.R. 266 (E), dated the 3rd April, 2014, publishing the Companies (Registration of Foreign Companies) Rules, 2014.
- (11) G.S.R. 265 (E), dated the 3rd April, 2014, publishing the Companies (Share Capital and Debentures) Rules, 2014.
- (12) G.S.R. 268 (E), dated the 4th April, 2014, publishing the Companies (Registration Offices and Fees) Rules, 2014.
- (13) G.S.R. 297 (E), dated the 28th April, 2014, publishing the Companies (Registration Offices and Fees) Amendment Rules, 2014.
- (14) G.S.R. 386 (E), dated the 6th June, 2014, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2014.
- (15) G.S.R. 390 (E), dated the 9th June, 2014, publishing the Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2014.
- (16) G.S.R. 398 (E), dated the 12th June, 2014, publishing the Companies (Meetings and Powers of Board) Amendment Rules, 2014.

(17) G.S.R. 413 (E), dated the 12th June, 2014, publishing the Companies (Share Capital and Debentures) Amendment Rules, 2014.

(18) G.S.R. 415 (E), dated the 23rd June, 2014, publishing the Companies (Management and Administration) Amendment Rules, 2014.

(19) G.S.R. 424 (E), dated the 1st July, 2014, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2014.

[Placed in Library. *See* No. L.T. 658/16/14]

(vii) A copy each (In English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (2) of Section 470 of the Companies Act, 2013:—

(1) S.O. 1406 (E), dated the 29th May, 2014, publishing Corrigendum to Notification No S.O. 1177 (E), dated the 29th April, 2014.

(2) S.O. 1177 (E), dated the 30th April, 2014, publishing the Companies (Removal of Difficulties) Second Order, 2014.

(3) S.O. 1428 (E), dated the 3rd June, 2014, publishing the Companies (Removal of Difficulties) Second Order, 2014.

(4) S.O. 1429 (E), dated the 3rd June, 2014, publishing the Companies (Removal of Difficulties) Third Order, 2014.

(5) S.O. 1460 (E), dated the 6th June, 2014, publishing the Companies (Removal of Difficulties) Fourth Order, 2014.

[Placed in Library. *See* No. L.T. 660/16/14]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013:—

(1) G.S.R. 130 (E), dated the 28th February, 2014, amending Schedule VII of the Companies Act, 2013, to substitute certain entries in the original Notification.

(2) G.S.R. 237 (E), dated the 31st March, 2014, altering Schedule II of the Companies Act, 2013, to substitute certain entries in the original Notification.

(3) G.S.R. 261 (E), dated the 2nd April, 2014, publishing Corrigendum to Notification No G.S.R. 130 (E), dated the 28th February, 2014.

[Placed in Library. *See* No. L.T. 659/16/14]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (2) of Section 458 of the Companies Act, 2013:—

- (1) S.O. 1354 (E), dated the 22nd May, 2014, regarding delegation of powers and functions of the Central Government vested in it, under Sections 153 and 154 of the Companies Act, 2013, to Regional Director, Noida.
- (2) S.O. 1353 (E), dated the 22nd May, 2014, regarding delegation of powers and functions of the Central Government vested in it, under Section 458 of the Companies Act, 2013, to the Registrar of Companies.
- (3) S.O. 1352 (E), dated the 22nd May, 2014, regarding delegation of powers and functions of the Central Government vested in it, under Section 458 of the Companies Act, 2013 to the Regional Directors at Mumbai, Kolkata, Chennai, Noida, Ahmedabad, Hyderabad and Shillong.

[Placed in Library. See No. L.T. 661/16/14]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 642 of the Companies Act, 1956:—

- (1) G.S.R. 216 (E), dated the 27th March, 2014, publishing the Investor Education and Protection Fund (Awareness and protection of investors) Amendment Rules, 2014.
- (2) G.S.R. 217 (E), dated the 27th March, 2014, publishing the Investor Education and Protection Fund (Uploading of information regarding unpaid and unclaimed amounts lying with companies) Amendment Rules, 2014.

[Placed in Library. For (1) and (2) See No. L.T. 667/16/14]

(xi) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 262 (E), dated the 2nd April, 2014, Granting status of *Nidhis* to some companies, under sub-section (3) of Section 620 A of the Companies Act, 1956. [Placed in Library. See No. L.T. 668/16/14]

II. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development (NABARD) Act, 1981:—

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2013-14, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Bank.

[Placed in Library. See No. L.T. 655/16/14]

III. A copy each (in English and Hindi), under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992, of the following papers:-

(a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2013-14.

(b) Executive Summary of the Report.

[Placed in Library. *See* No. L.T. 652/16/14]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Eighth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 653/16/14]

**I. Report and Accounts (2012-13) of Air India Ltd. New Delhi and related papers**

**II. Report and Accounts (2012-13) of ACI, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Annual Report and Accounts of the Air India Limited, New Delhi, and its subsidiary companies for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement by Government on the Annual Accounts of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 680/16/14]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Aero Club of India (ACI), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.